

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA

STARRED QUESTION NO: *119
TO BE ANSWERED ON THE 22nd DECEMBER, 2017/PAUSHA 1, 1939 (SAKA)

QUESTION
DEBT RESOLUTION

***119: SHRI MUTHAMSETTI SRINIVASARAO (AVANTHI):**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Reserve Bank of India (RBI) has declared the details of defaulter companies and sent a list of defaulters to commercial banks to start the process of debt resolution;
- (b) if so, the details thereof including the names of those companies;
- (c) whether the process of debt resolution has been initiated against such defaulters; and
- (d) if so, the details thereof and if not, the time by which the process of debt resolution would start?

ANSWER
FINANCE MINISTER
(SHRI ARUN JAITLEY)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT AS REFERRED TO IN REPLY TO PARAS (A) TO (D) OF LOK SABHA STARRED QUESTION NO. *119 FOR ANSWER ON 22nd DECEMBER, 2017/ PAUSHA 01, 1939 (SAKA) BY SHRI MUTHAMSETTI SRINIVASARAO (AVANTHI) REGARDING DEBT RESOLUTION

(a) to (d): The Reserve Bank of India (RBI) has apprised that it has not declared any details of defaulter companies. Based on the recommendation of an Internal Advisory Committee, RBI had issued directions to certain banks to initiate the corporate insolvency resolution process in respect of 12 stressed accounts under the Insolvency and

Bankruptcy Code, 2016. Further, banks were advised to resolve certain other stressed accounts within six months, failing which insolvency proceedings under the Code will need to be initiated. RBI has also apprised that disclosure of specific borrower-wise details may attract provisions of Section 45E of the Reserve Bank of India Act, 1934, which provides that credit information submitted by a bank shall be treated as confidential and not be published or otherwise disclosed. In addition, RBI has apprised that, as reported by banks, applications in respect of the aforementioned 12 accounts have been filed before Adjudicating Authorities concerned.
